

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 360/TT/2014**

Subject : Truing up transmission tariff for 2009-14 tariff block and Transmission tariff for 2014-19 tariff block for Special Energy Meters in Northern Region

Date of Hearing : 13.1.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidhyut Prasaran Nigam Ltd. and 16 others

Parties present : Shri S.S. Raju, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri D. K. Karma, PGCIL  
Shri J Majumder, PGCIL  
Shri Shashi Bhushan, PGCIL  
Smt. Sangeeta Edwards, PGCIL  
Shri S.C. Taneja, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Smt. Sonam Gangwar, PGCIL  
Shri Avinash Pavgi, PGCIL  
Mohd. Mohsin, PGCIL  
Shri B.L.Sharma, Rajasthan Discoms  
Shri S.K. Agarawal, Advocate, Rajasthan Discoms  
Shri S.P. Das, Advocate, Rajasthan Discoms  
Smt. Neelam, Advocate, Rajasthan Discoms



## Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 tariff block for Special Energy Meters in Northern Region;
  - b) The assets were commissioned on 1.5.2002. The admitted capital cost as on DOCO is ₹668.71 lakh. The petitioner has sought approval of actual additional capital expenditure of ₹19.06 lakh for the 2014-15; and
  - c) The projected additional capital expenditure during 2014-15 is on account of balance/retention payments.
2. The learned counsel for Rajasthan Discoms, Respondent Nos. 1, 2, 3 & 4 submitted that reply to the petition has been served on the petitioner today and submitted the same will be filed in the Commission in two days.
3. In response to a query of the Commission regarding the reasons for claiming additional capital expenditure of ₹19.06 lakh in 2014-15. The representative of the petitioner submitted that the amount claimed is against the pending bills of 2009-14 period and requested to allow the same in 2014-19 tariff period under balance and retention payments.
4. The Commission directed the petitioner to submit the following information on affidavit by 20.1.2016 with copy to respondents:-
- a. Clarify the discrepancy in Form 13 and 13A and submit revised forms, if any, for calculation of Weighted Average Rate of Interest on loans and Interest on Normative loan for 2009-14 and 2014-19 tariff period.
  - b. Undertaking duly depicting the un-discharged liabilities if any.
  - c. Whether the work is complete or not, providing details of the balance/retention payments claimed during 2009-14 and 2014-19 tariff period?
  - d. Undertaking/certificate depicting the actual equity infused during the tariff period 2009-14 and 2014-19.



5. The Commission further directed the respondents to file their reply by 20.1.2016 and the respondent to file rejoinder, if any, 23.1.2016. The Commission further directed that the above information should be filed in the time stipulated, failing which the matter would be decided on the basis of the information already available on record.

6. Subject to the above, Commission reserved the order in the petition.

By order of the Commission

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

